

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
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14.05.2009

CP 1/2007 (OA No. 238/2006)

Mr. Ghanshyam Singh, Proxy counsel for  
Mr. Mahendra Singh, Counsel for applicant.  
Mr. Gaurav Jain, Counsel for respondents.

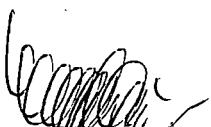
When the matter was listed on 22.03.2007,  
this Tribunal passed the following order:-

"Learned counsel for the respondents  
submits that the order passed by this  
Tribunal has been stayed by the Hon'ble  
High Court. In view of this subsequent  
development, the case is adjourned sine-  
die and may be revived after the  
dismissal of the writ petition."

*petitioner*  
This ~~order~~ has been shown as pending by  
the Registry as the same was listed before the  
Bench. Learned counsel for the respondents  
submits that the writ petition filed by the  
Department has been dismissed by the Hon'ble  
High court. The applicant has also been  
granted promotion vide order dated 17.07.2007  
subject to the outcome of the SLP.

With these observations, this Contempt  
Petition does not survive. Notices issued to  
the respondents is hereby discharged.

  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ